

## **SUPREME COURT OF INDIA**

This relates to the proposal for appointment of following three Advocates as Judges of the Gujarat High Court:

1. Shri Bhargav Dhirenbhai Karia
2. Ms. Megha Bhupendra Jani, and
3. Ms. Sangeeta Kamalsingh Vishen.

The recommendation made by the Collegium of the Gujarat High Court on 1<sup>st</sup> December, 2016, for elevation of the above-named Advocates was considered by the Supreme Court Collegium on 19<sup>th</sup> April, 2018 when it was decided to defer consideration of the above proposal.

In order to ascertain suitability of the above-named recommendees for elevation to the High Court, we have consulted our colleague conversant with the affairs of the Gujarat High Court. A copy of his letter of opinion of in this regard is placed below.

For purpose of assessing merit and suitability of the above-named recommendees for elevation to the High Court, we have carefully scrutinized the material on record as well as the observations made by the Department of Justice in the file. Having regard to all relevant factors, the Collegium is of the considered view that (1) Shri Bhargav Dhirenbhai Karia, (2) Ms. Megha Bhupendra Jani, and (3) Ms. Sangeeta Kamalsingh Vishen, Advocates, are suitable for being appointed as Judges of the Gujarat High Court.

In view of the above, the Collegium resolves to recommend that (1) Shri Bhargav Dhirenbhai Karia, (2) Ms. Megha Bhupendra Jani, and (3) Ms. Sangeeta Kamalsingh Vishen, Advocates, be appointed as Judges of the Gujarat High Court. Their *inter se* seniority be fixed as per the existing practice.

( Ranjan Gogoi ), C.J.I.

( Madan B. Lokur ), J.

( A.K. Sikri ), J.

December 04, 2018.

